

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

~JAIPUR

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Date of decision: 27-11-1995

CP No.60/94 (OA No. 82/90)

M.V.Balasundara

.. Petitioner

VERSUS

S.Gopalan and others

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, MEMBER (ADMINISTRATIVE)

For the Petitioner

.. Mr. R.N.Mathur

For the Respondents

.. Mr. U.D.Sharma

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner M.V.Balasundara has filed this contempt petition under Section 17 of the Administrative Tribunals Act, 1985, read with Section 11 of the Contempt of Court Act, 1971, for wilfully disobeying the orders and directions issued by the Tribunal in OA No.82/90 decided on 23-7-93.

2. We have heard the counsel for the parties and have gone through the records.

3. The respondents have stated that they have complied with the directions of the Tribunal in terms of the statement showing the amount actually payable and the amount actually paid to the petitioner and the communication dated 14-9-94 at Annexure-R4. If the applicant is still aggrieved, he may file a fresh OA. No contempt is, therefore, made out against the respondents.

4. The contempt petition is dismissed. Notices issued are discharged.

(O.P.Sharma)

Member (A)

G.Krishna  
(Gopal Krishna)  
Vice-Chairman